

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 29**

**IA 684/2021 IA 770/2021 IA 771/2021 in C.P.(IB)3025/MB/2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES:    **STATE BANK OF INDIA V/S RELIANCE**  
**COMMUNICATION    INFRASTRUCTURE**  
**LTD**

Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 770/2021 IA 771/2021 in C.P.(IB)3025/MB/2019**

- 1) Mr. Anoop Rawat, Ld. Counsel for the Applicant and Mr. Tushad Kakalia, Ld. Counsel for the Respondents are present.
- 2) Applicant submits that the Respondents have served their Replies yesterday and thus, seeks some time to peruse the same and make submissions accordingly. Time is allowed.
- 3) Stand over to 08.05.2024, for further consideration and hearing.

**IA 684/2021 in C.P.(IB)3025/MB/2019**

- 1) Mr. Anoop Rawat, Ld. Counsel for the Applicant and Mr. Tushad Kakalia, Ld. Counsel for the Respondents are present.
- 2) Counsel for the Respondents seeks some time to file and place on record Affidavit in Replies. Time is allowed.

- 3) Affidavit in Replies be filed and placed on record well before the adjourned date thereby duly serving copies to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and verbal argument on that date.
- 4) Stand over to 08.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare